

IN THE HIGH COURT FOR THE STATE OF TELANGANA
AT HYDERABAD

FRIDAY, THE SECOND DAY OF AUGUST
TWO THOUSAND AND TWENTY FOUR

PRESENT

THE HONOURABLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HONOURABLE SRI JUSTICE N.V.SHRAVAN KUMAR

CONTEMPT CASE NO: 131 OF 2024

Contempt Case filed Under Sections 10 to 12 of Contempt of Courts Act, 1971 to punish the respondents for his wilful and deliberate violation of the Orders of the High Court dated 19/10/2023 passed in W.A.No.579 of 2016.

Between:

M/s. Vediri Estates Private Limited, rep. by its Managing Director, V. Pandu Ranga Reddy, S/o. V. Siva Reddy, aged about 71 years, R/o. 3-4-496, Jyothi Arcade, Barketpura, Hyderabad.

...Petitioner/Respondent No.1

AND

1. Sri Navin Mittal, IAS, Principal Secretary, The State of Telangana, Revenue Department, Secretariat, Hyderabad.
2. Sri K. Shashanka, IAS, District Collector, Ranga Reddy District, Presently at Kongarakalan village, Ibrahimpatnam Mandal, Ranga Reddy District - 501 510.
3. Sri E. Mallaiah, Revenue Divisional Officer/In-Charge Tahsildar, Serilingampally Mandal, Door No.2-54/A, Deputy Collector and Mandal Revenue Office Building, Serilingampally, near Gachibowli, Hyderabad - 500 019.

...Respondents/Respondents

IA NO: 1 OF 2024

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to direct the Respondents to forthwith delete the nature of the land admeasuring Ac 24-35 guntas in Sy.No.77 of Hafeezpet village, Serilingampally mandal, Ranga Reddy district as 'government land' and further disclose the land as private patta land in the Dharani web portal and all other revenue records including pahanies etc., pending disposal of the Contempt case.

Counsel for the Petitioner : Mr. Vedula Venkataramana

**Counsel for the Respondents : Mr. Mohammed Imran Khan,
Additional Advocate General**

The Court made the following : ORDER

THE HON'BLE THE CHIEF JUSTICE ALOK ARADHE
AND
THE HON'BLE SRI JUSTICE N.V. SHRAVAN KUMAR

CONTEMPT CASE No.131 of 2024

ORDER: *(Per the Hon'ble the Chief Justice Alok Aradhe)*

Mr. Vedula Venkataramana, learned Senior Counsel for the petitioner.

Mr. Mohammed Imran Khan, learned Additional Advocate General for the respondents.

2. Learned Additional Advocate General submits that order dated 19.10.2023 passed in W.A.No.579 of 2016 has been complied with and the name of the petitioner is reflected in the Dharani Portal.

3. The aforesaid submission is placed on record.

4. We therefore do not want to proceed further with this contempt case and the same is accordingly disposed of.

Miscellaneous petitions, pending if any, stand closed.

There shall be no order as to costs.

Sd/- B. SATYAVATHI
DEPUTY REGISTRAR

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SECTION OFFICER

To,

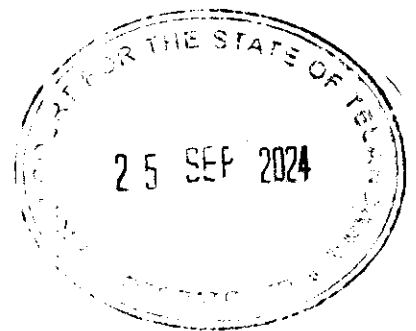
1. One CC to Mr. Vedula Venkataramana, Advocate [OPUC]
2. One CC to Mr. Mohammed Imran Khan, Additional Advocate General [OPUC]
3. Two CD Copies

svs/gh

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HIGH COURT

DATED:02/08/2024



ORDER

CC.No.131 of 2024

**DISPOSING OF THE
CONTEMPT CASE**

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